

**MADHYA PRADESH STATE JUDICIAL ACADEMY,**  
**HIGH COURT OF M.P., JABALPUR**

***WORKSHOP ON – MOTOR ACCIDENT CLAIM CASES &  
KEY ISSUES RELATING TO CRIMINAL REVISIONS***

**29<sup>th</sup> & 30<sup>th</sup> June, 2019**  
**(Venue : MPSJA)**

**PROGRAMME**

**DAY ONE – 29<sup>th</sup> June , 2019 (SATURDAY)**

<b>SESSION</b>	<b>TIME</b>	<b>TOPICS</b>
I	9.45 am to 10:00 am	Inaugural Session, feedback from participants, identifying problems and their need assessment. – By <b>Officers of the Academy</b>
II	10:00 am to 11:00 am	Introduction to Motor Accident Claims  – By <b>Shri Sudeep Kumar Shrivastava,</b> <b>Additional Director,</b> <b>MPSJA</b>
<b><i>TEA BREAK (11:00 am to 11.15 am)</i></b>		
III	11.15 am to 12.45 pm	Assessment of compensation in personal injury cases – By <b>Pradeep Kumar Vyas,</b> <b>Director, MPSJA</b>
<b><i>LUNCH BREAK (12:45 pm to 1.15 pm)</i></b>		
IV	1:15 pm to 2:30 pm	Assessment of compensation in death cases & determination of future prospects & non pecuniary damages in the light of Pranay Sethi's Judgment – By <b>Pradeep Kumar Vyas,</b> <b>Director, MPSJA</b>
<b><i>TEA BREAK (2:30 pm to 2:45 pm)</i></b>		
V	2:45 pm to 4:15 pm	Assessment of disability from medical perspective – By <b>Dr. Jitendra Jamdar,</b> <b>Director &amp; Orthopedics Surgeon,</b> <b>Jamdar Hospital, Jabalpur</b>
<b><i>HEALTH BREAK (4.15pm to 4.30 pm)</i></b>		
VI	4:30 pm to 5:30 pm	Payment of compensation on structured formula basis & No Fault Liability u/s 163-A and interim compensation u/s 140 of M.V. Act, 1988 – By <b>Shri Awdhesh Kumar Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>

**DAY TWO - 30<sup>th</sup> June 2019 (SUNDAY)**

I	10:00 am to 11:30 am	Defence of Insurance Company and breach of Insurance Policy under Motor Vehicles Act, 1988 – By <b>Shri Saurabh Jaiswal</b> <b>Assistant Vice President (Legal),</b> <b>ICICI Lombard</b> <b>&amp;</b> <b>Shri Abhishek Dabli,</b> <b>Legal Manager,</b> <b>ICICI Lombard</b>
<b>TEA BREAK (11:30 am to 11:45 am)</b>		
II	11:45 am to 12:45 pm	Doctrine of pay and recover – By <b>Shri Awdhesh Kumar Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>
<b>LUNCH BREAK (12:45 pm to 1:30 pm)</b>		
III	1:30 pm to 2:30 pm	Presentation on – Contributory and composite negligence – The concept of joint tort-feasers  – By <b>Shri Ravinder Singh,</b> <b>Special Judge SC/ST (PA) Act,</b> <b>Sheopur</b>
<b>TEA BREAK (2:30 pm to 2.45 pm)</b>		
IV	2:45 pm to 4.30. pm	Key issues relating to Criminal Revisions – By <b>Pradeep Kumar Vyas,</b> <b>Director, MPSJA</b>
V	4.30. pm onwards	<b>Valedictory Session</b>  – By <b>Officers of the Academy</b>

- Note:-**
- (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
  - (2) The Time Table is subject to change as per exigencies.
  - (3) Use of Cell Phones in lecture room is strictly prohibited.

**DIRECTOR**